GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2432 ANSWERED ON:07.12.2012 DHANALAKSHMI SCHEME Mahtab Shri Bhartruhari

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of the benefits available to the girl child under the Dhanalakshmi Scheme;
- (b) whether the Government has received complaints of denial of benefits of the said scheme to the girl child born after 19 November 2008 in certain parts of the country including Odisha;
- (c) if so, the details thereof and the reasons therefor along with the action taken on such complaints State-wise; and
- (d) the steps taken/being taken by the Government for proper implementation of the said scheme in the country particularly in the tribal and backward districts of the country?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a): A Scheme 'Dhanalakshmi' - Conditional Cash Transfer Scheme for Girl Child was launched on 03rd March, 2008 on a pilot basis to provide a set of staggered financial incentives for families to encourage them to retain the girl child and educate her.

Under the Scheme, the amount released at various stages are as under:

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S.No. Items Cast Transfer per child (in Rs.)
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1. At Birth and Registration of Birth 5,000

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2. Immunization
In 6 weeks
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In 6 weeks 200
In 14 weeks 200
In 9 months 200
In 16 months 200
In 24 months 200

On completion of full immunization 250

3. Education

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On enrolment to Primary School
                                1.000
In class 1 + attendance
                          500
In class 2 + attendance
                          500
In class 3 + attendance
                         500
                         500
In class 4 + attendance
In class 5 + attendance
                          500
On enrollment to Secondary School
                                 1,500
In class 6 + attendance
                          750
In class 7 + attendance
                          750
In class 8 + attendance
                         750
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- (b): No, Madam.
- (c): Does not arise.

(d): Presently "Dhanalakshmi" is being implemented in 11 Blocks across seven States on pilot basis in the following blocks: -

State District Block

Andhra Pradesh Khammam Aswaraopeta Warangal Narsampet

Chattisgarh Bastar Jagdalpur Bijapur Bhopalpattnam

Orissa Malkangiri Kalimela Koraput Semiliguda

Jharkhand Giridih Tisri Kodarma Markachor

Bihar Jamoi Sono

Uttar Pradesh Rae Bareilly Shivgarh

Punjab Fatehgarh Sahib Sirhind

The Scheme is being implemented by the State Government through District Authorities. The State Governments have been requested to carry out a proper publicity campaign with a view to educate people about benefits of the scheme and to set up the public grievance redressal cells at State and District level to solve the problems of beneficiaries. The State Governments have also been requested to send the necessary utilization certificate and other documents for facilitating smooth release of funds.